IN THE HIGH COURT OF JHARKHAND AT RANCHI W.P(PIL) No.4489 of 2021

The Court on its own motion	Petitioner
Versus	
The State of Jharkhand and another	

CORAM: HON'BLE THE ACTING CHIEF JUSTICE HON'BLE MR. JUSTICE NAVNEET KUMAR

For the Petitioner :

For the Respondent No.2 : Mr. Rupesh Singh, Advocate

Mr. Jagdeesh, Advocate

Order No.19/Dated:4th April 2024

Having regard to the importance of this petition registered in public interest, Mr. Manoj Tandon, the learned counsel is requested to assist the Court.

- 2. Registry shall provide a complete set of paper book along with all the necessary documents to the learned *Amicus*.
- 3. Let name of Mr. Manoj Tandon, the learned *Amicus* appear in the cause list.
- 4. Post this matter on 10th April 2024.
- 5. In the meantime, Mr. Rupesh Singh, the learned counsel for the High Court of Jharkhand shall seek necessary instructions and if requires shall file affidavit as regards the present status of the cases against MPs/MLAs pending trial.

(Shree Chandrashekhar, A.C.J.)

(Navneet Kumar, J.)

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